

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 40/(MAH)/2016
CA No.

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 04.01.2017

NAME OF THE PARTIES: M/s. EZ XBRL Solutions Inc.

V/s.

M/s. EZ XBRL Solutions Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 98241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Mayur Khandulkar c/w Rahul D. Oak	Advocates for Petitioners.	
2	Rajesh Tekle a/w Mr. Madhav Karmoria C. Nagarkar & Atika var. 11 by M/s Khattan & Co	Advocates for Respondents	
	Summa Murty	For petitioner company	
	Nitin Chafre	For Respondents	

Cont... on pg.2

Order**CP No. 40/98,241&242/NCLT/MB/MAH/2016**

While the Petitioner side arguing on interim reliefs and the application u/s.8 filed by the Respondents, on the suggestion made by this Bench, both the parties have arrived at consensus Terms for appointment of Ms. Anith, Mr. Laxmikant Deshpande and Shrinivasa Murthy as Directors of R1 Company; that the directors not to hold any Board Meetings except running day to day affairs of R1 Company until further orders; that R2 undertakes to provide delivery and support to the Petitioners' customers and R1 Customers until further orders; that all concerned authorities to act upon these consent terms leaving the contentions of the parties open to argue at the time of hearing the Company Petition.

The Consent Terms above mentioned have been reflected as consent terms signed by Mr. Murthy on behalf of Petitioner Company and R2 on behalf of himself and R3. The same has been tendered to this bench, accordingly, the said Consent Terms have been annexed to this Order making it as part of this Order.

List this matter for hearing the main Petition u/s.8 of Arbitration & Conciliation Act and Main Petition on 14.2.2017.

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

Sd/-

V. NALLASENAPATHY
Member (Technical)

Encl: Consent Terms.